

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 606  
IB-905/ND/2022

**IN THE MATTER OF:**  
**Bank of Baroda**

...PETITIONER

**Vs.**

**Mrs Nirmal Raheja**

...RESPONDENT

**Section**

**U/s 95(1) of IB Code, 2016**

**Order delivered on 22.05.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Manas Shukla, Ms. Namrata  
Ranga, Advocates

**For the Respondent**

:Mr. Gaurav Mitra, Ms. Manmeet  
Kaur, Ms. Suditi Batra, Mr.  
Abhishek Rana, Ms. Gaurangi  
Khanna advocates

**ORDER**

On the request made by Ld. Counsel appearing at the time of hearing, the matter is adjourned by two weeks since the writ petition challenging of vires of Section 95 IBC are pending before the Hon'ble Supreme Court of India.

List the matter on **28.07.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd-/**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**